

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : D : NEW DELHI

BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.2052/Del/2023
Assessment Year: 2022-23

Prashant Kumar,
1503A, The Magnolias,
DLF Golf Links, Phase V,
Gurgaon.

Vs

DCIT,
Circle 2(1)(2),
International Taxation,
New Delhi.

PAN: GSQPK0662G

(Appellant)

(Respondent)

Assessee by : Ms Somya Jain, CA
Revenue by : Shri Vijay B. Vasanta, CIT-DR
Date of Hearing : 18.04.2024
Date of Pronouncement : 18.04.2024

ORDER

PER ANUBHAV SHARMA, JM:

At the time of hearing, vide the application dated 18th April, 2024, placed before the Bench, the ld. counsel for the assessee requested to withdraw the instant appeal since the relief sought in the appeal has been granted by the AO in scrutiny assessment by way of allowing credit of foreign taxes claimed by the assessee in the return of income.

2. In the light of the above submissions, the assessee is allowed to withdraw his appeal.

3. In the result, the appeal filed by the assessee is dismissed as 'withdrawn.'

Order pronounced in the open court on 18.04.2024.

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Dated: 18th April, 2024.

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(ANUBHAV SHARMA)
JUDICIAL MEMBER

Asstt. Registrar, ITAT, New Delhi